

formulated norms for the production of 109 highly-sensitive items, but there are 34 items for which license is not compulsory for a company;

(c) if so, whether sub-standard items are being produced for want of proper arrangement for testing quality of such products; and

(d) the steps being taken by Government to check production of these sub-standard products?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (d) The information is being collected and will be laid on the Table of the House.

Food processing units in Rajasthan

1950. DR. ABHISHEK MANU SINGHVI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the food processing units sanctioned in Rajasthan during the last three years;

(b) the food items processed therein; and

(c) the steps being taken to revive the units that have been closed down?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (c) Government provides financial assistance and other incentives for setting up of food processing units. Ministry of Food processing Industries has been implementing a Plan scheme for Technology upgradation/ establishment/ modernization of food processing industries in which financial assistance in the form of grant-in-aid is provided to all implementing agencies @ 25% of the cost of the plant and machinery and technical civil works-subject to a maximum of Rs. 50 lakhs in general areas including the State of Rajasthan and 33.33% subject to a maximum of Rs. 75 lakhs in difficult areas including North-Eastern States. During 2003-04, 2004-05 & 2005-06, 16 food processing units in the State of Rajasthan have been sanctioned financial assistance to the extent of Rs. 239.22 Lakhs. The food items processed in the assisted units include edible oils, flour, pulse, sattu & besan, bakery items, etc.